

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT NO.III

IB-308/ND/2018

In the matter of :

Vama Apparels (India) Pvt. Ltd

....PETITIONER

Vs.

SSIPL Lifestyle (P) Ltd

. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 25.4.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

(Dr. V.K. Subburaj)

Hon'ble Member (Technical)

For the Petitioner :

For the Respondent


: Mr. Alishan Naqvee, Ms. Rupal Bhatia, Mr. Saurabh  
Chaturvedi, Advocates .. for Corporate Debtor


For the Intervener :

ORDER

Learned Counsels for the parties are present. At the request of the Ld. Counsel for the petitioner, a final opportunity is given to file Rejoinder to the reply which it is represented was served only yesterday.

Post the matter for enquiry on 22.5.2018.

  
(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit